

**BEFORE THE NATIONAL GREEN TRIBUNAL****SOUTHERN ZONE, CHENNAI****APPEAL NO. 82 OF 2017 (SZ)**

In the matter of

M/s. Mahalakshmi Agencies  
Rep. by its Prop K. Mahalakshmi  
3(2A), Dr. Rajendra Prasad Road,  
Chromepet, Chennai - 44

.. Appellant

Vs

1. Tamil Nadu Pollution Control Board  
Rep. by its Chairman,  
Anna Salai, Guindy, Chennai – 32

2. The District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Nagar

3. The Assistant Engineer (O & M)  
TANGEDCO, Hasthinapuram

.. Respondents

**Counsel appearing for the appellant**

Mr. Babu Muthumeeran

**Counsel appearing for the respondents**

For R1 & R2 .. Mrs. Rita Chandrasekar

For R3 .. Mr. Gnanasekar

**ORDER**

Present

Hon'ble Shri Justice M.S. Nambiar, Judicial Member

22<sup>nd</sup> December, 2017

The learned counsel appearing for the appellant submitted that they have cured all the defects and as on today there is no leakage and it is found at the time of inspection conducted by the Tamil Nadu Pollution Control Board (Board).

2. The learned counsel appearing for the Board submitted that on 19.12.2017 an inspection was conducted and during the inspection it was found that the leakage has been completely stopped and the storage tank has been replaced. It is also submitted

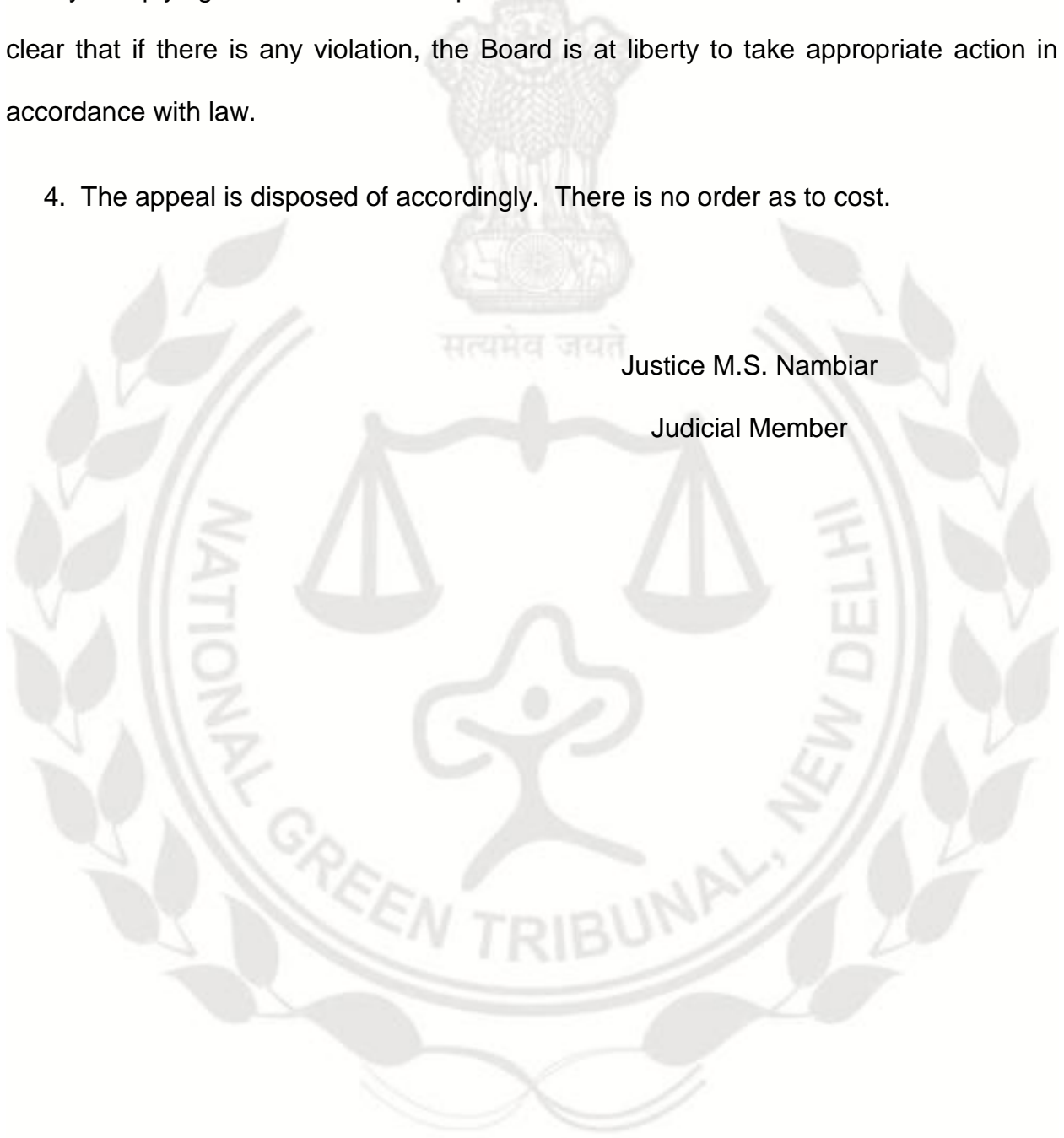
that the report could not be filed, as the concerned Engineer is not available and so the report is not signed.

3. In the light of the submissions, the appellant is permitted to operate the unit strictly complying with the conditions provided in the order of 'consent'. It is also made clear that if there is any violation, the Board is at liberty to take appropriate action in accordance with law.

4. The appeal is disposed of accordingly. There is no order as to cost.

Justice M.S. Nambiar

Judicial Member



# NGT